

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "C", MUMBAI**

**BEFORE SHRI AMARJIT SINGH, ACCOUNTANT MEMBER
AND SHRI RAHUL CHAUDHARY, JUDICIAL MEMBER**

**ITA No. 5683/Mum/2024
Assessment Year 2013-14**

Israr Moinuddin Khan 806 Ambrosia, Devi Pada, Opp. Tata Steel, Boriwali (E), Mumbai - 400101. PAN: AIDPK 2219 A (Appellant)	Vs.	ITO, Ward-4(5), Thane (Respondent)
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Present for:

Assessee by : Shri Sanjay Vacha on behalf of Shri Sanjay B. Sharma & Co.
Revenue by : Shri Mahesh Pamnani, Sr. DR

Date of Hearing : 29.01.2025

Date of Pronouncement : 30.01.2025

ORDER

PER AMARJIT SINGH, ACCOUNTANT MEMBER:

The appeal of the assessee for the assessment year 2013-14 is directed against the order dated 18.09.2024 passed by the ld. National Faceless Appeal Centre (NFAC), Delhi.

2. At the time of hearing, the ld. AR for the assessee filed letter dated 27.01.2025 and submitted that the assessee has opted for Direct Tax Vivad Se Vishwas Scheme, 2024. Before us, the ld. Counsel also submitted that Form No. 1 of Vivad Se Vishwas Scheme, 2024 filed has also been received. In light of the above and after considering the submission that assessee had received Form No. 1 under Vivad Se Vishwas Scheme 2024, we dismiss the appeal of the assessee with the liberty to reinstate the appeal if its

application under Direct Tax Vivad Se Vishwas Scheme, 2024 is not accepted.

3. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court on 30.01.2025.

Sd/-
(RAHUL CHAUDHARY)
JUDICIAL MEMBER

Sd/-
(AMARJIT SINGH)
ACCOUNTANT MEMBER

Mumbai, Dated: 30.01.2025
Biswajit, Sr. P.S.

Copy to:

1. The Appellant:
2. The Respondent:
3. The CIT,
4. The DR

//True Copy//

By Order

Assistant Registrar
ITAT, Mumbai Benches, Mumbai